

Summary

**Name of the corporate debtor: Universal Commodity Exchange Limited; Date of commencement of CIRP: 08.06.2018; List of Creditors drawn as on: 03.09.2018 w.r.t claims received upto 03.09.2018.**

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016  
The said Company Petition was filed at Hon. High Court of Judicature at Bombay, bearing No. CPL / 183 / 2016 on 05.03.2016, and later on transferred to Hon. NCLT, Mumbai On 14.06.2017, and number CP (IB) 157 / MB / 2017 was allotted. The said CP was ultimately admitted on 08.06.2018 to CIRP under Sec. 9 of IBC, 2016, by Hon. NCLT.

Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Amount in Rs.	
		No. of claims	Amount of claims received	No. of claims	Amount of claims admitted				Details in Annexure	Remarks, if any
1	Secured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	1	
2	Unsecured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	2	Refer Notes Below
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	0	0	0	0	0	0	0	3	Refer Notes Below
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	0	0	0	0	0	0	0	4	Refer Notes Below
5	Operational creditors (Workmen)	0	0	0	0	0	0	0	5	
6	Operational creditors (Employees)	0	0	0	0	0	0	0	6	Refer Notes Below
7	Operational creditors (Government Dues)	0	0	0	0	0	0	0	7	Refer Notes Below
8	Operational creditors (other than Workmen and Employees and Government Dues)	2	1,30,14,889	2	1,17,83,382	0	12,31,507	1,17,83,382	8	Refer Notes Below
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0	0	0	0	0	0	9	Refer Notes Below
<b>Total</b>		<b>2</b>	<b>1,30,14,889</b>	<b>2</b>	<b>1,17,83,382</b>	<b>0</b>	<b>12,31,507</b>	<b>1,17,83,382</b>		

Notes:

- The list of creditors is subject to further revision/update on the basis of exchange of information/documents/details substantiating the claim in accordance with the provision of IBC 2016.
- That there MAY BE some dues on account of Financial Creditors / Operational Creditors (Employees), Operational Creditors (Workmen), Operational Creditors ( Statutory Dues), Operational Creditors( Others), and Other Creditors, as on 08.06.2018, as per the books of the Corporate Debtor. Books of Accounts of CD are yet to be shared with the IRP by CD. However, as only two claim(s) is/are received, the list is collated with best possible efforts, and taken on record as on 03.09.2018 by the IRP.
- The claims which are received, are yet to be corroborated with proper evidence, hence kept for further verification, and inclusion in the List of Creditors, as may be revised by the Interim Resolution Professional.
- The Interim Resolution Professional / Resolution Professional reserve his right to modify an entry in the list of creditors when he come across additional information warranting such modification and shall modify the entry in the list of creditors in accordance with the provision of IBC.
- As the CoC consists of OC only. As such, the Representation of Operational Creditors having aggregate claims which are more than 10% of the Total Claims, and as corollary, their representation in CoC has not been called for.
- There are NO Claims received from Financial Creditors, HOWEVER, the audited balance sheet, as on 31.03.2014, as available on the records of MCA portal, depicts some Other Long-Term Liability of Rs. 1380.04 Lakh. As such, the IRP has constituted the Committee of Creditors as on 03.09.2018, with the TWO Claimants, both being OC, as mentioned in Annex-8, and has filed his report as such with Hon. NCLT on 03.09.2018, with Diary number 27297 at 03:45 PM. Notable, the OC (viz. HCL Services Limited) who filed the CP, which ultimately was admitted by the Hon. NCLT, Mumbai Bench, Mumbai on 08.06.2018, has not filed his claim with the IRP, till date.
- The Instant List of Creditors is only a compilation of Data as received by the IRP, and is shared with the RP, as per the Order of Hon. NCLT, Mumbai Bench, Mumbai, appointing the Resolution Professional (RP) on 05.12.2023, in CP (IB) No. 157 / MB / 2017.

Name of the corporate debtor: Universal Commodity Exchange Limited; Date of commencement of CIRP: 08.06.2018; List of Creditors drawn as on: 03.09.2018 w.r.t claims received upto 03.09.2018.

**List of secured financial creditors belonging to any class of creditors**

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted							Amount in Rs.				Remarks, if any	
		Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether Security Interest relinquished? (Yes/No)	Amount covered by guarantee	Whether related party?	% of voting share in CoC	Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification		
1																
	<b>Total</b>	<b>0</b>	<b>0</b>	<b>0</b>		<b>0</b>		<b>0</b>			<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>		

1. Since, as informed by the IRP, NO Books of Accounts are received from CD, the list is collated with best possible efforts, and taken on record as on 03.09.2018, subject to further verification for admission based on evidence in support thereof.

2 Unsec FC

Name of the corporate debtor: Universal Commodity Exchange Limited; Date of commencement of CIRP: 08.06.2018; List of Creditors drawn as on: 03.09.2018 w.r.t claims received upto 03.09.2018.

**List of unsecured financial creditors belonging to any class of creditors**

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted					Amount in Rs.				Remarks, if any
		Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC	Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	
1						NO	NO					0	Please Refer the notes below.
	Total	0	0	0		0		0.08%	0	0	0	0	

Note :

1. Since, as informed by the IRP, NO Books of Accounts are received form CD, the list is collated with best possible efforts, and taken on record as on 03.09.2018, subject to further verification for admission based on evidence in support thereof.

Name of the corporate debtor: Universal Commodity Exchange Limited; Date of commencement of CIRP: 08.06.2018; List of Creditors drawn as on: 03.09.2018 w.r.t claims received upto 03.09.2018.

**List of secured financial creditors (other than financial creditors belonging to any class of creditors)**

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount in Rs.				Remarks, if any	
		Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC	Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification		
1															
2															
3															
	<b>Total</b>	0	0	0		0	0		0.00%	0	0	0	0		

1. Since, as informed by the IRP, NO Books of Accounts are received form CD, the list is collated with best possible efforts, and taken on record as on 03.09.2018, subject to further verification for admission based on evidence in support thereof.

2. There are NO Claims received from Financial Creditors, HOWEVER, the audited balance sheet, as on 31.03.2014, as available on the records of MCA portal, depicts some Other Long-Term Liability of Rs. 1380.04 Lakh. As such, the IRP has constituted the Committee of Creditors as on 03.09.2018, with the TWO Claimants, both being OC, as mentioned in Annex-8, and has filed his report as such with Hon. NCLT on 03.09.2018, with Diary number 27297 at 03:45 PM. Notable, the OC (viz. HCL Services Limited) who filed the CP, which ultimately was admitted by the Hon. NCLT, Mumbai Bench, Mumbai on 08.06.2018, has not filed his claim with the IRP, till date.

3. The Instant List of Creditors is only a compilation of Data as received by the IRP, and is shared with the RP, as per the Order of Hon. NCLT, Mumbai Bench, Mumbai, appointing the Resolution Professional (RP) on 05.12.2023, in CP (IB) No. 157 / MB / 2017.

4. The Interim Resolution Professional / Resolution Professional reserve his right to modify an entry in the list of creditors when he come across additional information warranting such modification and shall modify the entry in the list of creditors in accordance with the provision of IBC.

4 Unsec FC - Oth

Name of the corporate debtor: Universal Commodity Exchange Limited; Date of commencement of CIRP: 08.06.2018; List of Creditors drawn as on: 03.09.2018 w.r.t claims received upto 03.09.2018.

**List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)**

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted					Amount in Rs.				Remarks, if any
		Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC	Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	
					Financial Debt	0	No		0	0	0	0	Please Refer Note below
	<b>Total</b>	0	0	0		0		0	0	0	0	0	

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Name of the corporate debtor: Universal Commodity Exchange Limited; Date of commencement of CIRP: 08.06.2018; List of Creditors drawn as on: 03.09.2018 w.r.t claims received upto 03.09.2018.

**List of operational creditors (Government dues)**

Sl. No.	Details of Claimant		Details of claim received		Details of claim admitted				Amount in Rs.					Remarks, if any
									Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted		
	Department	Government	Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC						
1	GoM – Department of Goods & Services Tax – GST	State				Statutory Due	No	NA	0	0	0	0	No information received	
2	Income Tax Department – for TDS	Central	-	-		Statutory Due	No	NA	0	0	0	0	No information received	
3	Employees State Insurance Corporation – for ESI Dues	Central	-	-		Statutory Due	No	NA	0	0	0	0	No information received	
4	Department Of State Tax. - for Professional Tax	State	-	-		Statutory Due	No	NA	0	0	0	0	No information received	
5	Income Tax Department – for TCS	Central	-	-		Statutory Due	No	NA	0	0	0	0	No information received	
6	Gratuity Payable to Employees	Central	-	-		Statutory Due	No	NA	0	0	0	0	No information received	
7	Employees Provident Fund Organisation – dues for EPF	Central	-	-		Statutory Due	No	NA	0	0	0	0	No information received	
8			-	-		Statutory Due	No	NA	0	0	0	0		
	<b>Total</b>		0	0	0			0	0	0	0	0		

**Note**

1. Since, as informed by the IRP, NO Books of Accounts are received form CD, the list is collated with best possible efforts, and taken on record as on 03.09.2018, subject to further verification for admission based on evidence in support thereof.



## 8 OC - Others

Name of the corporate debtor: Universal Commodity Exchange Limited; Date of commencement of CIRP: 08.06.2018; List of Creditors drawn as on: 03.09.2018 w.r.t claims received upto 03.09.2018.

**List of operational creditors (Other than Workmen and Employees and Government Dues)**

Sl. No	Name of Creditor	Details of claim received		Details of claim admitted						Amount in Rs.				Remarks, if any
		Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC	Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	
1	Cogencis Information Services Limited	30/07/18	82,71,989	70,40,482	Services Provided	0	0	No	59.75	0	0	12,31,507	70,40,482	Please Refer to Note below
2	IDBI Capital Markets & Securities Limited	10/07/18	47,42,900	47,42,900	Services Provided	0	0	No	40.25	0	0	0	47,42,900	- do -
3						0	0	No	NA	0	0	0	0	- do -
4						0	0	No	NA	0	0	0	0	- do -
	<b>Total</b>	<b>2</b>	<b>1,30,14,889</b>	<b>1,17,83,382</b>		<b>0</b>	<b>0</b>		<b>100</b>	<b>0</b>	<b>0</b>	<b>12,31,507</b>	<b>1,17,83,382</b>	

1. Since, as informed by the IRP, NO Books of Accounts are received from CD, the list is collated with best possible efforts, and taken on record as on 03.09.2018, subject to further verification for admission based on evidence in support thereof.

2. The CP (IB) 157 / (MB) / 2017, was filed by "HCL Services Limited" (OC of CD) under Sec. 9 of IBC 2016, for a default in payment of dues of Rs. 12,64,105.00 as on 06.10.2015, which was eventually admitted by Hon. NCLT on 08.06.2018. However, the said OC did not file its claim before the IRP. The "HCL Services Limited" is now known as "Karve Innotech Limited", (CIN : U93000DL2012PLC242938, PAN : AADCH0303D).

3. There are NO Claims received from Financial Creditors, HOWEVER, the audited balance sheet, as on 31.03.2014, as available on the records of MCA portal, depicts some Other Long-Term Liability of Rs. 1380.04 Lakh. As such, the IRP has constituted the Committee of Creditors as on 03.09.2018, with the TWO Claimants, both being OC, as mentioned in Annex-8, and has filed his report as such with Hon. NCLT on 03.09.2018, with Diary number 27297 at 03:45 PM.

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5. The Interim Resolution Professional / Resolution Professional reserve his right to modify an entry in the list of creditors when he come across additional information warranting such modification and shall modify the entry in the list of creditors in accordance with the provision of IBC.

9 Other Crs

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**List of other creditors (Other than financial creditors and operational creditors)**

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount in Rs.				Remarks, if any
		Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC	Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	
1														
2														
3														
4														
5														
6														
7														
8														
	Total	0	0	0		0	0		0	0	0	0	0	

Note :

1. Since, as informed by the IRP, NO Books of Accounts are received form CD, the list is collated with best possible efforts, and taken on record as on 03.09.2018, subject to further verification for admission based on evidence in support thereof.